

(c) The property of 'Delhi - Imperial Capital Cities' has been evaluated by the ICOMOS in October 2014. The additional information as asked by ICOMOS has been provided to ICOMOS.

Low wage workers under EPF and new pension scheme

629. SHRI S. THANGAVELU : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government is considering to let low wage earners choose between provident fund and the New Pension Scheme;

(b) whether it is also a fact that a bulk of the employees would be out of the Employees' Provident Fund (EPF) net if Government goes ahead with the above proposal;

(c) whether it is also a fact that the low paid worker suffers deductions greater than the better paid workers in percentage terms; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATATREYA) : (a) A proposal to provide option to employees between Employees' Provident Fund (EPF) and National Pension System (NPS) has been included in the proposed comprehensive amendment to the Employees' Provident Funds & Miscellaneous Provisions Act, 1952.

(b) The impact of the proposed amendment cannot be assessed at this moment. It will depend on the options exercised by the members after amendment.

(c) and (d) The rate of Provident Fund contribution under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 is similar both for low paid and better paid workers. It is quite natural that the quantum of contribution will differ between low paid workers and better paid workers. The deduction will definitely impact much to low paid workers than better paid workers.

Revision of family pension of freedom fighters

630. SHRI NEERAJ SHEKHAR :

SHRI ARVIND KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that some of the State Governments including

the State Government of Uttar Pradesh have revised and increased the pension/family pension of freedom fighters and their dependents recently in 2015;

(b) if so, whether Central Government would also revise and increase the pension and family pension of freedom fighters and their dependents in view of their old age, inflation and their non- coverage under medical facility;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU) : (a) The Central Freedom Fighter Pension Scheme is distinct and not linked with the freedom fighter schemes of the State Governments.

Any increase/revision of pension in the scheme of State freedom fighter pension by the concerned State Government is independent of Swatantrata Sainik Samman Pension Scheme, 1980.

(b) to (d) The Basic Pension of the Central Samman Pensioners was revised in the year 2006. To take care of the inflation, Central Samman Pensioners receive dearness relief, which is revised every year, on the basis of twelve monthly average increase in All India Consumer Price Index. A Central Freedom Fighter Pensioner as well as his/her widow/widower receives ₹ 20129/- per month. After death of the spouse, their three eligible unmarried daughters receive ₹ 4770/- each per month. In addition to pension, Central Samman Pensioners are also provided medical facilities at par with Central Government employees, Rail travel, telephone facilities etc.

Analysis of working of police

631. DR. PRABHAKAR KORE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether to improve the security of people analysis of working of police in the country in consultation with State Governments is being conducted from time to time;

(b) if So, whether steps are being taken to improve the working of police to check crimes and criminal activities in the country;

(c) if so, the details of the steps taken by Government; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HAIRIBHAI PARTHIBHAI CHAUDHARY) : (a) to (d) “ Public Order” and